

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

**NOTIFICATION**

Dated Shillong the 21<sup>st</sup> May, 2021

**No. LJ(B).53/93/Pt/170-** In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973 and Section 2 of the Epidemic Diseases Act, 1897, the Governor of Meghalaya is pleased to appoint the following Officer as Executive Magistrate in the interest of Public Services within West Garo Hills District with immediate effect and until further orders:-

<b><u>NAME &amp; DESIGNATION OF OFFICER.-</u></b>
<b>SMTI. SENGTHA A. SANGMA, CDPO, Tikrikilla Block, C &amp; RD Block, West Garo Hills District</b>



(L.K. Swett)

*Under Secretary to the Government of Meghalaya,  
Law (B) Department*

**Memo No. LJ(B).53/93/Pt/170 -A**

**Dated Shillong the 21<sup>st</sup> May, 2021**

**Copy forwarded to:-**

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, West Garo Hills District, Tura with reference to letter No. COVID-19/WGH/2020/191 Dtd. Tura the 21<sup>st</sup> May, 2021.
3. Personnel & A.R. (A) Department.
4. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the website.

By orders, etc.



*Under Secretary to the Government of Meghalaya,  
Law (B) Department.*